

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 74/MP/2016

Subject : Petition seeking declaration of the effective date and the scheduled COD of the project in terms of the TSA executed between the parties. (On admission)

Date of hearing : **30.6.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Patran Transmission Company Limited (PTCL)

Respondents : Haryana Power Purchase Centre & 23 Others

Parties present : Shri Anand K. Ganeshan, Advocate PTCL
Ms. Swapna Seshadri, Advocate, PTCL
Shri Dinesh Parakh, PTCL
Shri Ramesh Bahri, PTCL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed seeking declaration of the date of Scheduled COD for completion of the transmission system being established by the petitioner in terms of the TSA dated 12.5.2014.

2. Learned counsel for the petitioner submitted that in terms of Article 2.1(a) of the TSA, effective date is the date on which the TSA was executed and delivered by the parties is 12.5.2014, being the later date. The petitioner vide its letter dated 14.8.2015 informed the beneficiaries on the effective date in terms of TSA being 12.5.2014. However, no response was received from them. Learned counsel for the petitioner submitted that in the meeting held on 9.2.2016 with CEA for review of the progress in the construction of the transmission system, CEA was informed that since the TSA was executed and delivered to the petitioner only on 12.5.2014, the effective date as per the TSA is 12.4.2014. CEA in the said meeting advised the petitioner to approach the Commission for re-fixation of effective date and COD. Learned counsel submitted that delay in execution of TSA was on the part of the BPC.



3. The Commission after hearing the learned counsel for the petitioner reserved the order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

